COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 315 & 314 OF 2017 IN DFR NO. 491 OF 2017

Dated: 29th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s. Green Energy Association ...Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Ms. Ritika Singhal

Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. Ashish Anand Bernad

Mr. Pramhans

Mr. Rishabh Donnel Singh

MPPMCL/R-2

ORDER

IA NO. 314 OF 2017

(Appl. for condonation of delay in filing)

Learned counsel for respondent No.2 seeks four weeks time to file reply. He may file the same on or before 27.07.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 12.07.2017 after serving copy on the other side.

List the matter on <u>18.07.2017</u>.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson